



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

Original Application No., 49/2020

Suresh Keru Marne

... Applicant

v.

M/s. Abhay Stone Metal Works and others
Respondents

...

Comments in the form of Affidavit by the Applicant to the Joint Committee
Report by the Collector, Pune and MPCB, report dated 09/09/2021

I, Suresh Keru Marne, the Applicant in the above case do state on solemn affirmation that,

1. I am in receipt of the Joint Committee Report by the Collector, Pune and MPCB, report dated 09/09/2021 and have noted the contents thereof.
2. At the outset I say that the joint committee carried out visit on 01/09/2021, no prior notice was given to me. Resultantly the visit proceeded ex-parte. Had the notice been given to me, I could have pointed out, adverse effects of the stone crusher on my agricultural fields, dust settlement on my fruit and other trees, adverse effects on my milk animals and livestock.
3. I say that the crop in my lands bearing Gat No. 293, 294, 296 is adversely affected and our lands have practically become barren. The cattle refuse to consume grass and fodder which is adversely affected by sand and dust generated from the stone crushing activity of respondent no. 1. The milk production is also affected. These effects could not be pointed out by me to the Committee, because no prior notice was given by the Committee to me.

4. The Committee report is silent about the previous non compliances, show cause and closure notice which was issued to the respondent crusher by the MPCB.
5. The Committee report states that the respondent crusher is has obtained CGWA NOC on 07/01/2021. That shows that prior to that date, respondent crusher did not have CGWA NOC which is a mandatory consent condition.
6. It is relevant to emphasize that even Gram Sabha, Urawde, Tal. Mulshi, District Pune has passed a resolution objecting to the crushing operations of the respondent crusher. The said resolution is at **Exhibit A.**
7. The Committee has addressed itself to issues of non compliances of the respondent crusher regarding the conditions put in the consent issued by the MPCB. Mere compliances of the consent conditions are not enough to absolve the respondent crusher from the environmental and agricultural damage done by them. Therefore this report is not sufficient to arrive at favourable conclusion for the respondent crusher. The Committee ought to have addressed itself to following more issues –
 - a. The crushing activity has affected soil fertility of the Applicant's agricultural lands ;
 - b. Effect of crushing on cattle's health and milk production capacity ;
 - c. He doesn't have requisite approach road. Therefore the site location and the permissions and consents given by Respondent



Authorities are wrong.

d. One of the conditions for consent to operate granted by MPCB is

that the crushing operation should not cause nuisance to adjoining

land owner. This issue is not addressed in the report.

e. One of the conditions for consent to operate granted by MPCB is

that the unit should display and maintain the online data outside

the factory main gate in Marathi and English both on a 6'x4' display

board in the manner and the report of the compliance along with

photos shall be submitted to MPCB. The said condition is not

fulfilled as there is no such display board put up by the respondent

crusher at the entrance of the unit.

f. Committee did not do analysis of ponds in the surrounding area,

which has got polluted due to dust emissions from the respondent

crusher.

8. I state that I have been compelled to appoint an MoEF accredited environmental laboratory to do Air and Soil analysis. They have



carried out site visit and their report is awaited. I may be permitted to place on record their report on record.

- 9. Hon'ble Tribunal may kindly pass appropriate orders after perusing the MoEF accredited laboratory report which will support the contention of the Applicant.

Whatever stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true for which I have signed hereunder.

Pune

Date : 14/11/2021


Suresh Keru Marne

Applicant


Advocate for the Applicant
Nitin P Deshpande

BEFORE ME


A. A. DESHMUKH
14/11/21

A. A. DESHMUKH
NOTARY STATE OF MAHARASHTRA
PUNE REG. NO. 695



NOTED AND REGISTERED
AT SERIAL NUMBER 244/2021



निर्मलग्राम

ग्रामपंचायत उरवडे

ता. मुळशी, जि. पुणे. पिनकोड नं. ४१२ ११५

श्री.एम. आर. काळे श्री.कालीदास शिवाजी मारणे श्री.तुषार शेखर खरात
ग्रामसेवक उपसरपंच सरपंच



Email - grampanchayatgurawade1@gmail.com

- * ग्रामपंचायत कराची रक्कम मुदतीत भरून सहकार्य करा.
- * ग्रामपंचायत जन्म-मृत्युची नोंद २५ दिवसात ग्रामपंचायतीकडे करा.
- * झाडे लावा, पर्यावरण राखा ! स्वच्छता राखा डेंगू टाळा !
- * विना परवाना नळ कनेक्शन हा फौजदारी स्वरुपाचा गुन्हा आहे.



- * कायम मास्कचा वापर करा, कोरोना विषाणू टाळा !
- * किमान २० सेंकद हात साबणाने स्वच्छ धुवा !
- * एकमेकांमधील अंतर १ मिटर ठेऊन सोशल डिस्टन्सचे पालन करा.
- * घर परिसरात पाण्याची डबकी साठवून देऊ नका

जावक क्र. :

दिनांक : १५/०५/२१

ग्रामपंचायत सभा / ग्रामसभा प्रोसिडिंगमधील ठरावाची कारणा पुरती नक्कल

ग्रामपंचायत -उरवडे, तालुका-मुळशी, जिल्हा-पुणे.

सभेचा क्रमांक : ०१

सभेचा प्रकार:- ग्रामसभा

सभेची तारीख : ०१/११/२०२१

सभेची वेळ : ११:००

सभेचे ठिकाण :- ग्रामपंचायत कार्यालय

सभेचे अध्यक्ष व हुदा मा. श्री.तुषार शेखर खरात

एकूण सभासद :-

सभेस हजर ग्रामस्थ संख्या :- १०५

कोरम पूर्ण.

विषय
क्र.

ठराव
क्र.

सभेपुढील विषय / ठराव चर्चा

२७

०१

मा.अध्यक्षांच्या परवानगीने येणारे एनवेळेचे विषय:

विषय : श्री.राजू अप्पा चव्हाण (अभय स्टोन अड मेटल वर्क्स) या नावाने सुरु असलेला उरवडे येथील खडी मशिन केंद्र बंद करणेबाबत.

मौजे उरवडे, ता-मुळशी, जि-पुणे येथील गट नं. २९५/१ मधील अभय स्टोन अड मेटल वर्क्स, प्रो.राजू अप्पा चव्हाण, यांच्या स्टोन क्रशर मधुन अनिर्बंध निघणा-या धुळीमुळे गावातील लगतच्या जनिनीच्या पिकांवर व पाणवठ्यांवर वाईट परिणाम होत आहे.

तसेच त्यांनी लोकांचे व जनावरांचे आरोग्य खराब होत आहे, तरी सदर क्रशरला दिलेली परवानगी रद्द करुण सदर क्रशर त्वरित बंद करावी म्हणुन ही सभा सर्वानुमते ठरले. तसेच यापुढे गावामध्ये इतर कुठल्याही क्रशर साठी व दगड खाणीसाठी परवानगी दिली जाणार नाही असे ठरले. सदर वरीष्ठ कार्यालयामार्फत योग्य ती कार्यवाही करण्यात यावी.

सुचक :- मा.अध्यक्ष साहेब

अनुमोदक :- श्री. सुशांत सुरेश मारणे

ग्रामसेवक

सरपंच

ग्रामपंचायत उरवडे ग्रामपंचायत उरवडे
ता. मुळशी जि. पुणे ता. मुळशी, जि. पुणे



निर्मलग्राम

ग्रामपंचायत उरवडे

ता. मुळशी, जि. पुणे. पिनकोड नं. ४१२ ११५

श्री.एम. आर. काले श्री.कालीदास शिवाजी मारणे श्री.तुषार शेखर खरात

ग्रामसेवक

उपसरपंच

सरपंच



Email - grampanchayatgurawade1@gmail.com

- * ग्रामपंचायत कराची रक्कम मुदतीत भरून सहकार्य करा.
- * ग्रामपंचायत जन्म-मृत्युची नोंद २५ दिवसात ग्रामपंचायतीकडे करा.
- * झाडे लावा, पर्यावरण राखा ! स्वच्छता राखा डेगू टाळा !
- * विना परवाना नळ कनेक्शन हा फौजदारी स्वरुपाचा गुन्हा आहे.



- * कायम मास्कचा वापर करा, कोरोना विषाणू टाळा !
- * किमान २० सेंकद हात साबणाने स्वच्छ धुवा !
- * एकमेकांमधील अंतर १ मिटर ठेऊन सोशल डिस्टन्सचे पालन करा.
- * घर परिसरात पाण्याची डबकी साठवून देऊ नका

जाचक क्र. :

दिनांक : १५/०८/२१



सामसिक सभा / ग्रामसभा प्रोसिडिंगमधील ठरावाची कारणा पुरती नक्कल

ग्रामपंचायत -उरवडे, तालुका-मुळशी, जिल्हा-पुणे.

सभेचा क्रमांक : ०१

सभेचा प्रकार:- ग्रामसभा

सभेची तारीख : ०१/११/२०२१

सभेची वेळ : ११:००

सभेचे ठिकाण :- ग्रामपंचायत कार्यालय

सभेचे अध्यक्ष व हुदा मा. श्री.तुषार शेखर खरात

एकुण सभासद :-

सभेस हजर ग्रामस्थ संख्या :- १०५

कोरम पूर्ण.

विषय क्र.	ठराव क्र.	सभेपुढील विषय / ठराव चर्चा
२७	०१	<p>मा.अध्यक्षांच्या परवानगीने येणारे एनवेळेचे विषय:</p> <p>Subject : Abhay Stone and Metal Works Stone crusher located at At Post – Urawade, Tal-Mulshi, Dist-Pune Gat No.295/1 Proprietor Raju Appa Chavan is causing adverse effect on the crops in agricultural fields and water bodies due to uncontrolled dust emissions.</p> <p>Similarly it is affecting health of humans, animal, therefore permission given to the said crusher hereby revoked and it is unanimously resolved to close down the said crusher immediately.</p> <p>Henceforth no permission will be given to any stone crusher and mining activities in the village.</p> <p>सुचक :- Tushar Shekhar kharat. अनुमोदक :- Sushant Suresh Marne.</p>

ग्रामसेवक
ग्रामपंचायत उरवडे
ता. मुळशी जि. पुणे

सरपंच
ग्रामपंचायत उरवडे
ता. मुळशी, जि. पुणे